

	1	2	3	4	5
33. Welfare of Other Backward Classes		-	3.00	2.00	4.00
34. Welfare of Schedule Castes		-	5.25	18.80	6.00
35. Women Development		-	30.68	20.00	52.23
36. Youth Welfare Scheme		-	0.35	0.35	-
37. Other Programmes		356.73	-	-	-
TOTAL (E)		5247.83	7644.41	6444.15	8041.00
GRAND TOTAL (A to E)		112848.58	338408.49	278167.83	204784.01

- Note:*
1. In respect of schemes against (A) in this table, schemes will run unaltered as they are either meant for the welfare of poor and disadvantaged or are legal Obligation of the Union. Schemes against (B) will undergo a change in the sharing pattern in view of enhanced resources available with the States. In respect of schemes against (C) States may decide to continue (or not) from their own resources.
 2. Schemes in list (D) have either become a part of devolution to the States or have been restructured and amalgamated among schemes in A, B or C.

Allocation of funds under IAP

849. SHRI DEREK O BRIEN: Will the Minister of PLANNING be pleased to state:

- (a) the details of allocation of funds under the Integrated Action Plan (IAP);
- (b) whether Government has decided to enhance the allocation of funds under the Integrated Action Plan for LWE districts in West Bengal; and
- (c) if so, the amount thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) The Integrated Action Plan was initiated in November 2010 in selected 60 Tribal and Backward districts of the country including Medinipur West of West Bengal with an allocation of ₹ 25 crore per district. The scheme was subsequently extended to 82 districts including 2 more districts, viz. Bankura and Puruliya of West Bengal and each district was allocated ₹ 30 crore annually and the scheme was in operation till 2012-13. In 2013-14, the Government decided to

continue the financial assistance to 88 districts including 82 districts covered under erstwhile IAP through the scheme named 'Additional Central Assistance (ACA) for Left Wing Extremism (LWE) Affected Districts' for the year 2013-14 and 2014-15 with an allocation of ₹ 30 crore per year per district.

(b) and (c) As per Union Budget 2015-16 there is no allocation for the scheme IAP/ACA for LWE Affected districts as it has become part of devolution to the States. The higher level of tax devolution as per the award of the Fourteenth Finance Commission will allow States greater autonomy in financing and designing of schemes as per their needs and requirements.

Establishment of NRDC

850. SHRI A.U. SINGH DEO:

SHRI RAVI PRAKASH VERMA:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the aim and objectives for establishment of National Research Development Corporation (NRDC);

(b) whether the National Research Development Corporation (NRDC) has prepared plan to identify opportunities to align with the Make in India, Digital India and Swachh Bharat Mission and if so, the details thereof;

(c) whether the NRDC has been facing acute shortage of funds to promote domestic R and D growth; and

(d) if so, the steps taken by Government to provide sufficient support to the NRDC?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY) : (a) National Research Development Corporation (NRDC) was established in 1953 as a wholly owned enterprise of Government of India with an aim to act as an effective link between the publicly funded research organizations/academia and industries and add value to their research outcomes for successful transfer and commercialization of technologies. The objectives for establishment of NRDC were:

I. To develop and exploit in the public interest, for profit or otherwise:

- Inventions, whether patentable or otherwise, of Council of Scientific and